

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**STARRED QUESTION NO-176**  
ANSWERED ON-07/08/2024

**REWARD TO GOOD SAMARITANS**

176. SHRI MADAN RATHORE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that some State Governments have declared that the person who immediately takes an accident victim to the hospital is rewarded a certain amount of money (as a mark of honour);
- (b) if so, the details thereof; and
- (c) whether it is also a fact that overlooking and being negligent in providing immediate medical treatment to an accident victim and shooting a video of it, making it viral is legally a crime and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE RAJYA SABHA STARRED QUESTION NO. 176 FOR ANSWER ON 07.08.2024 ASKED BY SHRI MADAN RATHORE REGARDING REWARD TO GOOD SAMARITANS

(a) and (b) The Motor Vehicles (Amendment) Act, 2019 enacted in August, 2019, Section 134A provides Protection of Good Samaritans i.e. a person, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.

In exercise of the powers conferred by section 134A of the Motor Vehicles Act, 1988, the Central Government has also notified rules for legal protection of the Good Samaritans as Rule 168: Rights of Good Samaritan and Rule 169: Examination of Good Samaritan under the Central Motor Vehicles Rules, 1989 vide GSR 594(E) dated 29.09.2020.

Ministry has also launched a Scheme in October, 2021 for grant of Award to the Good Samaritan. The objective of the Scheme is to motivate the general public to help the road accident victims in emergency situations (i.e. conditions which involve major surgery or minimum three days of hospitalization or Brain injuries or Spinal cord injuries), inspire and motivate others to save innocent lives. The scheme provides each Good Samaritan with cash award of Rs.5000/- and a certificate of appreciation per incident, subject to maximum 5 awards to an individual in a year. The scheme is implemented through States and UTs. Detailed guidelines for implementation of the scheme have been issued to the States and UTs on 3<sup>rd</sup> October, 2021.

As per available information with the Ministry, some of the States also implement their own scheme to reward a certain amount of money (as a mark of honour) to the Good Samaritan.

(c) As per information received from Ministry of Electronics and Information Technology, the Information Technology Act, 2000 ("IT Act") does not punish for the creation, publication or transmission of video of a road accident *per se*. Such an act will only be punishable under the IT Act where the video contains content which is obscene as under section 67 of the IT Act, sexually explicit as under section 67A of the IT Act, violates bodily privacy of a person as under section 66E of the IT Act or contains child sexual abuse materials/ child pornography as under section 67B of the IT Act.

\*\*\*\*\*